

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 40**

**CA 430/2023 IVN.P/1/2024 in CP/175(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES:    **VIKRAM KOTHARI V/s SEWRI LAND**  
**COMPANY PRIVATE LIMITED**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**CA 430/2023 IVN.P/1/2024 in CP/175(MB)2022**

- 1) Mr. Kazan Shroff, Ld. Counsel for the Petitioners and Respondent No. 1 and 2 (in CA No. 430 and IVN.P 1 of 2024), Mr. Ieshan Sinha, Ld. Counsel for the Respondent Nos. 1 to 4 and Ms. Aditi Bhatt, Ld. Counsel for the Respondent No. 7 are present.
- 2) Ld. Counsel for the Petitioners informs that the Respondent No. 7 has filed an Application which is yet to be numbered by the Registry; however, acknowledges the receipt of the Copy of the said Application; thus, seeks some time to peruse the same and file and place on record Affidavit in Reply.

Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

3) Stand over to 18.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare